

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14409/2010

(From the judgement and order dated 19/01/2010 in LPA No.  
1456/2009 of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

OM PRAKASH CHAUTALA Petitioner(s)

VERSUS

KANWAR BHAN & ORS. Respondent(s)

(With appln(s) for impleadment as party respondent and prayer for interim relief)

Date: 03/05/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. P.P. Rao, Sr.Adv.  
Mr. Neeraj Jain, Adv.  
Mr. Aditya Chaudhary, Adv.  
Mr. Shashank Manish, Adv.  
Mr. Dharmendra Kumar Sinha, Adv.

For Respondent(s) Mr. Kamal Mohan Gupta, Adv.  
Ms. Mridula Ray Bharadwaj, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Not taken up.

| (N. ANNAPURNA) | | (USHA SHARMA) |  
| AR-cum-PS | | COURT MASTER |